

Rani Guidilu of Tamenglong

1889. **Shri Rishang Keishing:** Will the Minister of Home Affairs be pleased to state:

(a) whether Rani Guidilu of Tamenglong, Manipur was receiving a sum of Rs. 200 per month from the Government of India;

(b) whether it is a fact that she went underground since July, 1960;

(c) if the reply to parts (a) and (b) above be in the affirmative, whether payment of the amount was discontinued with effect from the date she went underground; and

(d) if not, the reason therefor?

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): (a) and (b). Yes, Sir.

(c) The Rani has not drawn her allowance since she went underground.

(d) Does not arise.

Price of Petrol

1890. { **Shri Bibhuti Mishra:**
Shri Shree Narayan Das:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that Petrol and High Speed Diesel Oil dealers all over the country are making huge money every year only by rounding off the fractions in charging prices;

(b) whether it is also a fact that the Director, Non-official Price Intelligence Service, Planning Commission has repeatedly brought the matter to the notice of the Ministry; and

(c) if so, the steps taken or proposed to be taken in this regard?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): (a) This Ministry is responsible for the determination of basic ceiling selling prices of major petroleum products including Petrol and High Speed Diesel

Oil, ex-oil companies storage points and has also laid down the general principles to be followed in the determination of prices ex-Agents/dealers ec. The determination of actual prices ex dealers pumps all over the country for petrol & High Speed Diesel Oil on the aforesaid basis is the responsibility of the local administrations.

(b) The Director Non-official, Price Intelligence Service, Planning Commission has brought to the notice of the Ministry that the dealers in Delhi are selling Petrol and H.S.D. Oil @ 85 nP. and 72 nP. per litre as against the calculated retail selling price of nP. 84.226 and nP. 71.339 per litre, respectively.

(c) The Delhi Administration had accordingly been advised by this Ministry to enforce a suitable Ready Reckoner to ensure that no over-recovery results to the dealers and the consumers get the benefit of the rounded off prices for different quantities, as and when due. Against this step, the Delhi Petrol Dealers Association has filed a Writ Petition and the Division Bench of the Punjab High Court has passed *ad interim* stay order on the Delhi Admn. and this Ministry, in view of which no further action is being taken at present.

दिल्ली में जुआ

१८९१. श्री कछवाय : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली में बहुत बड़े पैमाने पर जुआ होता है ;

(ग) क्या दिल्ली में चल रहे जुआ खानों को गुंडे आदि चला रहे हैं ; और

(ग) दिल्ली में जूए की बुराई का अन्त करने के लिए सरकार द्वारा क्या कार्यवाही की जा रही है ?

गृह-कार्य मंत्रालय में उपमंत्री (श्रीमती चन्द्रशेखर) : (क) जी नहीं ।

(ख) कुछ मामलों में जुआ खानों से कुछ गूंडे पकड़े गये ।

(ग) दिल्ली जुआ अधिनियम, १९५५ के अर्धीन कार्यवाही की जाती है । दीवाली के दौरान, जबकि जुआ बहुत अधिक खेला जाता है, विशेष सतर्कता रखी जाती है । चालू वर्ष की अवधि में ३१ अक्तूबर, १९६३ तक ६२८ अभियोग चलाये गये ।

General Order on Evacuation during Chinese Aggression

1892. { **Dr. Ram Manohar Lohia:**
Shri Ram Sewak Yadav:

Will the Minister of Home Affairs be pleased to state:

(a) whether a general order or circular was issued last year at the time of the Chinese invasion of North East Frontier Agency that places facing imminent danger of falling should be evacuated;

(b) if so, when and under whose order it was issued, and whether any further instructions were issued for the interpretation of the circular; and

(c) whether the local Army Commanders and other officers interpreted this circular to mean that those places should be evacuated with no fighting or little fighting and therefore this circular has since been withdrawn?

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): (a) and (b). It will not be in the public interest to disclose any information on the subject.

(c) No Sir.

Houses built by Central Government Servants

1893. **Shri Balmiki:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a large number of Government Servants have built houses in Greater Kailash, New

Delhi and New Delhi-South Extension with Central Government house-building loans;

(b) whether the local authorities have not assessed the rental value of the houses built, with the result that the officials are put to considerable financial difficulties inasmuch as they are not able to claim the house rent under the rules; and

(c) if so, the action Government propose to take to remove the hardships caused to the Government servants by the non-fixation of rental value?

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): (a) Government servants have been advanced Central Government house building loans for construction of houses in Greater Kailash, New Delhi and New Delhi-South Extension Colonies.

(b) The Delhi Municipal Corporation which is the local authority concerned assess the rateable value of the houses built in accordance with the provisions of the Delhi Municipal Corporation Act, 1957 with the least possible delay.

(c) Does not arise.

Location of Bench of Rajasthan High Court at Jaipur

1894. **Dr. L. M. Singhvi:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government have received any fresh representations for locating a Bench of Rajasthan High Court at Jaipur; and

(b) if so, the reaction of Government thereto?

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): (a) and (b). Government have received a joint representation from